

HIGH COURT FOR THE STATE OF TELANGANA

Date:24.07.2026

CIRCULAR

ROC.NO.930/2026-CPS

Sub: High Court for the State of Telangana – Prohibition of unauthorized photography, videography, recording and circulation of Court Proceedings and restriction on photography/videography inside the High Court premises – Instructions – Issued.

The Competent Authority has, therefore, been pleased to issue the following instructions with immediate effect:

- 1.** Photography, videography and audio/video recording within the High Court premises are strictly prohibited except for official purposes and with the prior written permission of the Competent Authority.
- 2.** No Advocate, Litigant, Party-in-person, Intern, Law Clerk, Media Personnel, Visitor, Officer, Staff Member, any person, or any stakeholder shall record, capture, photograph, screen-record or otherwise reproduce any Court proceedings, whether physically present inside the Court premises or through the official live streaming platform, without prior written authorization of the High Court.
- 3.** Downloading, copying, editing, clipping, retransmitting, rebroadcasting, uploading, sharing or publishing any part of the live-streamed Court proceedings on YouTube, Facebook, Instagram, X (Twitter), WhatsApp, Telegram or any other social media platform or digital platform is strictly prohibited, except as permitted under the Rules governing Live Streaming and Recording of Court Proceedings.
- 4.** The official live streaming facility is intended only for viewing Court proceedings in accordance with the Rules framed by the High Court. It shall not be used for creating derivative content, reels, shorts, podcasts or any other form of digital publication. The use of Artificial Intelligence (AI) or any other digital tools to alter, manipulate or synthesize the

spoken words, voice, audio or video of Court proceedings, including generating content that changes spoken words without altering facial expressions or otherwise creates misleading or deceptive content, is strictly prohibited. Any such manipulation or misuse shall attract action under the applicable laws and the Rules governing Live Streaming and Recording of Court Proceedings.

- 5.** Use of mobile phones or any electronic device for photography, videography or recording inside Court Halls, corridors, restricted areas and other notified areas of the High Court premises is prohibited except for official purposes.
- 6.** Equipment such as cameras, camcorders, tripods, selfie sticks, microphones, drones or any other recording devices shall not be brought into or used within the High Court premises without prior written permission of the Competent Authority.
- 7.** In case of violation of these instructions by “any person” (Advocate, Litigant, Party-in-person, Intern or Law Clerk), action under any applicable law and rules shall be initiated in accordance with law.
- 8.** In case of violation by Media Personnel, appropriate restrictions on entry into the High Court premises and other action permissible under law may be imposed.
- 9.** Any violation by Officers or Staff Members of the Registry shall be viewed seriously and, disciplinary action shall be initiated under the applicable service rules.
- 10.** Any unauthorized recording, publication or circulation of Court proceedings may also attract action under:
 - the Rules for Live Streaming and Recording of Court Proceedings framed by the High Court for the State of Telangana;
 - the Copyright Act, 1957;
 - the Information Technology Act, 2000;
 - the Contempt of Courts Act, 1971; and

- any other applicable law.

11. Security personnel are authorized to prevent any person from taking photographs or making video recordings inside the High Court premises. They may require deletion of unauthorized recordings, besides reporting the matter to the competent authorities for further action.

12. All Officers, Staff Members, Advocates, Litigants, Media Personnel and other stakeholders shall strictly adhere to these instructions. Any violation shall be dealt with seriously.

SD/-

**REGISTRAR (I.T)-cum-
CENTRAL PROJECT COORDINATOR**